

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing
T.A.62/5086/2020 (SWP.No.1924/2012)

This the 16th day of February, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD JAMSHED, MEMBER (A)**

Nisar Ahmad Fomda, (Age 37 years), S/o Saif ud Din Fomda R/o Shumeriyal, Gund Khangir, District Kupwara. Presently posted as Master, Govt. Boys Middle School, Cherkoot.

.....Applicant
(Advocate:- **Not Present**)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director School Education Kashmir, Srinagar.
3. Chief Education officer, Kupwara.
4. Zonal Education officer, Sogam (District Kupwara)

.....Respondents
(Advocate:-**Mr. Rajesh Thappa, Deputy Advocate General**)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

The applicant was promoted to the post of Master/Head Teacher, through order dated 28.08.2012. He was adjusted from BMS Cheerkoot to GHSS Dudi, through Corrigendum dated 29.08.2012. Feeling aggrieved by that, he filed SWP No. 1924/2012 before the Hon'ble High Court of Jammu and Kashmir. No interim order was passed by the Hon'ble High Court.

2. The SWP has since been transferred to this Tribunal in view of re-organisation of the State of Jammu and Kashmir and renumbered as TA No. 5086/2020.

3. There is no representation for the applicant. We heard Mr. Rajesh Thapa, learned Deputy Advocate General for the respondents.

4. It is rather unfortunate that the applicant was not inclined to move from one school to another in the same place, that too on promotion. It only shows the level of indiscipline on his part. We take serious exception to the attitude of the applicant.

5. The T.A. is accordingly dismissed. There shall be no order as to costs.

(MOHD JAMSHED)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

Sunil/Jyoti/Dsn